

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2276/2003

This the 17th day of September, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Sukhbir Singh,
Physical Education Teacher (PET)
Kendriya Vidyalaya,
R/o VIII. & P.O. Nangal Dewat,
New Delhi-110037.

(By Advocate: Sh. Anil Srivastava)

Versus

The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking a direction to the respondents to allow the applicant to join his duty and further to inform him about the place of joining and also seeking directions to be given to the respondent to issue a fresh show cause notice to the applicant with regard to the proceedings under Article 81(d) of Education Code of the KVS as the applicant was never served with the same as the applicant is entitle to received such notice.

2. Facts in brief are that applicant was working as Physical Education Teacher at KV, Gurgaon wherefrom he was transferred to KV, Okha Port. Applicant has challenged his transfer but his OA was dismissed. Thereafter applicant alleges that he has gone to join KV, Okha Port but he was not permitted to join the duties. Applicant then stated to have written a letter on 12.4.2003 to Principal, KV, Okha Port However, he was informed vide letter dated 9.5.2003 when a copy of communication sent by Principal, KV, Okha Port to Assistant Commissioner, KVS (Delhi Region) was endorsed to him wherein

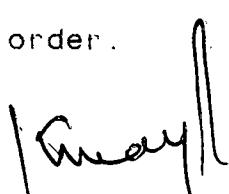
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it was stated that Mr. Sukhbir Singh (applicant) can't be identified as his photograph is not pasted in the space provided in his Service Book, applicant could not join the duties here. This letter also refers about the applicant being dealt with under provision of Article 81(d) of Education Code. Thereafter applicant made representations vide Annexure A-7 and also had made a request for supply of documents vide Annexure A-8 and also requested for grant of TA/DA vide Annexure A-9 and A-10.

3. Applicant submits that he has not been heard thereafter by the respondents as he has not received any reply from the respondents. In these circumstances, I think this OA can be disposed of with the direction to the respondents to pass a reasoned and speaking order on the letters submitted by the applicant vide Annexure A-7 to A-10.

4. Accordingly, this OA is disposed of with the directions to the respondents to pass a reasoned and speaking order as on Annexure A-7 to A-10 within a period of one month from the date of receipt of a copy of this order.


(KULDIP SINGH)

Member (J)

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